

ITEM NO.29

COURT NO.14

SECTION II-C

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G SSPECIAL LEAVE PETITION (CRIMINAL) Diary No.47121/2023

(Arising out of impugned final judgment and order dated 19-10-2023 in WP No. 15251/2022 passed by the High Court of Karnataka at Bengaluru)

D. K. SHIVAKUMAR

Petitioner(s)

VERSUS

CENTRAL BUREAU OF INVESTIGATION

Respondent(s)

(FOR ADMISSION and I.R. and IA No.124444/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No.124443/2024-CONDONATION OF DELAY IN REFILEING SLP and IA No.124445/2024-PERMISSION TO FILE LENGTHY LIST OF DATES)

Date : 15-07-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE BELA M. TRIVEDI

HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Petitioner(s)

Mr. Mukul Rohatgi, Sr. Adv.

Mr. Vipin Sanghi, Sr. Adv.

Mr. Mayank Jain, Adv.

Mr. Parmatma Singh, AOR

Mr. Madhur Jain, Adv.

Mr. Arpit Goel, Adv.

Ms. Aakriti Dhawan, Adv.

Mr. Reshul Mittra, Adv.

For Respondent(s)

Mr. K M Nataraj, A.S.G.

Mr. Mukesh Kumar Maroria, AOR

Ms. Priyanka Das, Adv.

Mr. Abhishek Atrey, Adv.

Mr. Sughosh Subramanyam, Adv.

Mr. Pratyush Shrivastava, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Delay condoned.
2. Having heard the learned Senior counsel - Mr. Mukul Rohatgi appearing for the petitioner at length and after carefully perusing

the material placed on record, we are not inclined to interfere with the impugned order passed by the High Court.

3. The Special Leave Petition is, accordingly, dismissed.

4. Pending applications also stand disposed of.

(VISHAL ANAND)
ASTT. REGISTRAR-cum-PS

(MAMTA RAWAT)
COURT MASTER (NSH)